

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:1089
ANSWERED ON:12.08.2013
POLLUTION BY SLAUGHTER HOUSES
Kurup Shri N.Peethambara

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether illegal slaughter houses are polluting various rivers and drinking water in various parts of the country including Kerala;
- (b) if so, the details thereof and the study conducted by the Government in this regard;
- (c) whether the National Human Rights Commission has also issued any orders in this regard;
- (d) if so, the details thereof; and
- (e) the remedial measures taken/being taken by the Government to check such activities of slaughter houses in the country?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (e) The effluent generated from the slaughter house is required to be treated before disposal in accordance with the consent granted by the State Pollution Control Boards/Pollution Control Committees. The illegal activities including slaughtering of animals are required to be stopped by the police and local administration.

As far as the Kerala State is concerned, there are 41 operational slaughter houses. Of these, 29 slaughter houses have set up biogas plant and taken related measures to treat their waste. 4 slaughter houses have provided soak pit / septic tanks and another 4 slaughter houses have provided waste water tanks.

The measures taken by the Central Government to check such activities of slaughter houses include:

Notification of Effluent standards for slaughter houses under the Environment (Protection) Act, 1986;

The State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs) have been empowered to grant consent to slaughter houses for discharge of effluent/emission as per the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981:

The Central Pollution Control Board has published a document on "Solid waste management in slaughter house" to guide State Pollution Control Boards/Pollution Control Committees and slaughter houses for taking appropriate pollution control measures.

CPCB has conducted training/workshops for officials of SPCBs/PCCs, municipal agencies and slaughter houses for creating awareness.

CPCB has also issued directions under section 18(1)(b) of the Water (Prevention and Control of Pollution) Act, 1974 to State Pollution Control Boards /Pollution Control Committees in July, 2012 to ensure that all slaughter houses operate with valid consent and provide adequate treatment facilities.